

Central Administrative Tribunal, Lucknow Bench, Lucknow

CCP No. 37 of 2012 in O.A.No.328/2011

This the 14 th day of February, 2013

Hon'ble Mr. Justice Alok Kumar Singh, Member (J)

Hon'ble Sri D.C. Lakha, Member (A)

Rajan Kumar Jatav aged about 30 years son of late Narain Das Jatav, resident of House No. 713, Azad Mohal , Sadar Bazar, Cantt, Lucknow.

Applicant

By Advocate: Sri Dharmendra Awasthi

Versus

1. Sri V.M. Tandon, presently posted as Chief Engineer, E/C (2) HQ, CentralCommand, Lucknow.

2. Sri Ashish Kumar, presently posted as Garrison Engineer, E/M, Lucknow

Respondents

By Advocate: Sri S.P. Singh

ORDER (dictated in Open Court)

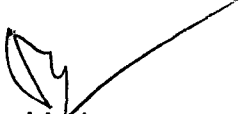
BY HON'BLE MR. JUSTICE ALOK KUMAR SINGH, MEMBER (J)

M.P. No. 127/2013: This is an application for taking compliance affidavit on record along with another application No. 128/2013 for condonation of delay in filing compliance affidavit. Both the MPs allowed. Compliance Affidavit is taken on record.

2. Heard.

3. In para 3 and 4 of the compliance affidavit, it has been specifically said that in compliance of order in question, the required compliance has been made. The learned counsel for the petitioner has nothing to say in this regard.

4. In view of the above, this contempt petition is finally struck off in full and final satisfaction. Notices stand discharged.


(D.C. Lakha)
Member (A)


(Justice Alok Kumar Singh)/h.2-13
Member (J)

HLS/-